

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 599 of 2020

IN THE MATTER OF:

Ketan Anant Raj & Anr.

...Appellants

Versus

Dhanshyam Kantilal Patel

(Liquidator of Krishnai Hospital Pvt. Ltd.) & Ors.

...Respondents

Present:

For Appellant: Mr. Aditya Dewan, Advocate.

**For Respondent: Ms. Geeta Lundwani and Mr. Amey Hadwale,
Advocates for R-1.**

Mr. Janak Shah and Mr. Sunil Joshi, Advocates for R-2.

ORDER
(Virtual Mode)

18.09.2020 Heard the Learned Counsel for the Respondents. They further seek two weeks' time to file Reply-Affidavit. Prayer allowed.

Rejoinder, if any, may be filed within one week thereafter.

Let the Appeal be fixed 'For Admission (After Notice) on **12th October, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Balvinder Singh)
Member (Technical)

(V.P. Singh)
Member (Technical)